

CHAPTER III.
OF PUNISHMENTS.

“Punish-
ments.”

53. The punishments to which offenders are liable under the provisions of this Code are,—

First,—Death ;

Secondly,—³Transportation ; *imprisonment for life*.

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Fourthly,—Imprisonment, which is of two descriptions, namely:—

(1) Rigorous, that is, with hard labour ;

(2) Simple ;

Fifthly,—Forfeiture of property ;

⁴ *Sixthly*,—Fine. —

¹ Ins. by the Indian Penal Code (Amendment) Act, 1942 (8 of 1942), s. 2.

² Clause *Thirdly* was rep. by the Criminal Law (Removal of Racial Discriminations) Act, 1949 (17 of 1949) (with effect from 6-4-1949).

3 Subs. by 1. A. 26/55, s. 117 & Sch. S. 1.

4 Ins. by 1. A. 26/55, s. 117 & Sch. S. 2.

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54. In every case in which sentence of death shall have been passed ¹[the appropriate Government] may, without the consent of the offender, commute the punishment for any other punishment provided by this Code. Commutation of sentence of death.

55. In every case in which sentence of ~~transportation for life~~ ^{4 imprisonment for life} shall have been passed, ²[the appropriate Government] may, without the consent of the offender, commute the punishment for imprisonment of either description for a term not exceeding fourteen years. Commutation of sentence of transportation for life.

³[55A. In sections fifty-four and fifty-five the expression “appropriate Government” means,—

(a) in cases where the sentence is a sentence of death or is for an offence against any law relating to a matter to which the executive power of the Union extends, the Central Government; and

(b) in cases where the sentence (whether of death or not) is for an offence against any law relating to a matter to which the executive power of the State extends, the Government of the State within which the offender is sentenced.] Definition of “appropriate Government”.

56. [*Sentence of Europeans and Americans to penal servitude. Proviso as to sentence for term exceeding ten years but not for life.*] Rep. by the Criminal Law (Removal of Racial Discriminations) Act, 1949 (17 of 1949) (with effect from 6-4-1949).

57. In calculating fractions of terms of punishment, ~~transportation for life~~ ^{4 imprisonment} for life shall be reckoned as equivalent to transportation for twenty years. Fractions of terms of punishment.

58. In every case in which a sentence of transportation is passed, the offender, until he is transported, shall be dealt with in the same manner as if sentenced to rigorous imprisonment, and shall be held to have been undergoing his sentence of transportation during the term of his imprisonment. Offenders sentenced to transportation how dealt with until transported.

59. In every case in which an offender is punishable with imprisonment for a term of seven years or upwards, it shall be competent to the Court which sentences such offender, instead of awarding sentence of imprisonment, to sentence the offender to transportation for a term not less than seven years, and not exceeding the term for which by this Code such offender is liable to imprisonment. Transportation instead of imprisonment.

¹ Subs. by the A. O. 1950 for “the Central Government or the Provincial Government of the Province within which the offender shall have been sentenced”. The words in italics were subs. by the A. O. 1937 for “the Govt. of India or the Govt. of the place”.

² Subs. by the A. O. 1950 for “the Provincial Government of the Province within which the offender shall have been sentenced”. The words in italics were subs. by the A. O. 1937 for “the G. of I. or the Govt. of the place”.

³ Subs. by the A. O. 1950 for s. 55A which had been ins. by the A. O. 1937.

⁴ Subs. by I.A. 26/55, S. 117 & Sch. 5, No. 3.

5 Omitted by I.A. 26/55, S. 117 & Sch. 5, No. 4.

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Sentence may be (in certain cases of imprisonment) wholly or partly rigorous or simple.

60. In every case in which an offender is punishable with imprisonment which may be of either description, it shall be competent to the Court which sentences such offender to direct in the sentence that such imprisonment shall be wholly rigorous, or that such imprisonment shall be wholly simple, or that any part of such imprisonment shall be rigorous and the rest simple.

61. [*Sentence of forfeiture of property.*] Rep. by the Indian Code Amendment Act, 1921 (XVI of 1921), s. 4.

62. [*Forfeiture of property, in respect of offenders punishable with death, transportation or imprisonment.*] Rep. by the Indian Penal Code (Amendment) Act, 1921 (XVI of 1921), s. 4.

Amount of fine.

63. Where no sum is expressed to which a fine may extend, the amount of fine to which the offender is liable is unlimited, but shall not be excessive.

Sentence of imprisonment for non-payment of fine.

64. ¹[In every case of an offence punishable with imprisonment as well as fine, in which the offender is sentenced to a fine, whether with or without imprisonment,

and in every case of an offence punishable ²[with imprisonment or fine, or] with fine only, in which the offender is sentenced to a fine,]

it shall be competent to the Court which sentences such offender to direct by the sentence that, in default of payment of the fine, the offender shall suffer imprisonment for a certain term, which imprisonment shall be in excess of any other imprisonment to which he may have been sentenced or to which he may be liable under a commutation of a sentence.

Limit to imprisonment for non-payment of fine, when imprisonment and fine awardable.

65. The term for which the Court directs the offender to be imprisoned in default of payment of a fine shall not exceed one-fourth of the term of imprisonment which is the maximum fixed for the offence, if the offence be punishable with imprisonment as well as fine.

Description of imprisonment for non-payment of fine.

66. The imprisonment which the Court imposes in default of payment of a fine may be of any description to which the offender might have been sentenced for the offence.

Imprisonment for non-payment of fine, when offence punishable with fine only.

67. If the offence be punishable with fine only, ³[the imprisonment which the Court imposes in default of payment of the fine shall be simple, and] the term for which the Court directs the offender to be imprisoned, in default of payment of fine, shall not exceed the following scale, that is to say, for any term not exceeding two months when the amount of the fine shall not exceed fifty

¹ Subs. by the Indian Penal Code Amendment Act, 1882 (8 of 1882), s. 2, for "in every case in which an offender is sentenced to a fine".

² Ins. by the Indian Criminal Law Amendment Act, 1886 (10 of 1886), s. 21 (2).

³ Ins. by the Indian Penal Code Amendment Act, 1882 (8 of 1882), s. 3.

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rupees, and for any term not exceeding four months when the amount shall not exceed one hundred rupees, and for any term not exceeding six months in any other case.

68. The imprisonment which is imposed in default of payment of a fine shall terminate whenever that fine is either paid or levied by process of law.

Imprisonment to terminate on payment of fine.

69. If, before the expiration of the term of imprisonment fixed in default of payment, such a proportion of the fine be paid or levied that the term of imprisonment suffered in default of payment is not less than proportional to the part of the fine still unpaid, the imprisonment shall terminate.

Termination of imprisonment on payment of proportional part of fine.

Illustration.

A is sentenced to a fine of one hundred rupees and to four months' imprisonment in default of payment. Here, if seventy-five rupees of the fine be paid or levied before the expiration of one month of the imprisonment, A will be discharged as soon as the first month has expired. If seventy-five rupees be paid or levied at the time of the expiration of the first month, or at any later time while A continues in imprisonment, A will be immediately discharged. If fifty rupees of the fine be paid or levied before the expiration of two months of the imprisonments, A will be discharged as soon as the two months are completed. If fifty rupees be paid or levied at the time of the expiration of those two months, or at any later time while A continues in imprisonment, A will be immediately discharged.

70. The fine, or any part thereof which remains unpaid, may be levied at any time within six years after the passing of the sentence, and if, under the sentence, the offender be liable to imprisonment for a longer period than six years, then at any time previous to the expiration of that period; and the death of the offender does not discharge from the liability any property which would, after his death, be legally liable for his debts.

Fine leviable within six years, or during imprisonment.

Death not to discharge property from liability.

71. Where anything which is an offence is made up of parts, any of which parts is itself an offence, the offender shall not be punished with the punishment of more than one of such his offences, unless it be so expressly provided.

Limit of punishment of offence made up of several offences.

¹[Where anything is an offence falling within two or more separate definitions of any law in force for the time being by which offences are defined or punished, or

where several acts, of which one or more than one would by itself or themselves constitute an offence, constitute, when combined, a different offence,

the offender shall not be punished with a more severe punishment than the Court which tries him could award for any one of such offences.]

¹ Ins. by the Indian Penal Code Amendment Act, 1882 (8 of 1882), s. 4.

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Illustrations.

(a) A gives Z fifty strokes with a stick. Here A may have committed the offence of voluntarily causing hurt to Z by the whole beating, and also by each of the blows which make up the whole beating. If A were liable to punishment for every blow, he might be imprisoned for fifty years, one for each blow. But he is liable only to one punishment for the whole beating.

(b) But if, while A is beating Z, Y interferes, and A intentionally strikes Y, here, as the blow given to Y is no part of the act whereby A voluntarily causes hurt to Z, A is liable to one punishment for voluntarily causing hurt to Z, and to another for the blow given to Y.

Punishment of person guilty of one of several offences, the judgment stating that it is doubtful of which.
Solitary confinement.

72. In all cases in which judgment is given that a person is guilty of one of several offences specified in the judgment, but that it is doubtful of which of these offences he is guilty, the offender shall be punished for the offence for which the lowest punishment is provided if the same punishment is not provided for all.

73. Whenever any person is convicted of an offence for which under this Code the Court has power to sentence him to rigorous imprisonment, the Court may, by its sentence, order that the offender shall be kept in solitary confinement for any portion or portions of the imprisonment to which he is sentenced, not exceeding three months in the whole, according to the following scale, that is to say—

a time not exceeding one month if the term of imprisonment shall not exceed six months :

a time not exceeding two months if the term of imprisonment shall exceed six months and ¹[shall not exceed one] year :

a time not exceeding three months if the term of imprisonment shall exceed one year.

Limit of solitary confinement.

74. In executing a sentence of solitary confinement, such confinement shall in no case exceed fourteen days at a time, with intervals between the periods of solitary confinement of not less duration than such periods, and when the imprisonment awarded shall exceed three months, the solitary confinement shall not exceed seven days in any one month of the whole imprisonment awarded, with intervals between the periods of solitary confinement of not less duration than such periods.

Enhanced punishment for certain offences under

²[**75.** Whoever, having been convicted,—

(a) by a Court in ³[the States], of an offence punishable under Chapter XII or Chapter XVII of this Code with imprisonment of either description for a term of three years or upwards, or

¹ Subs. by the Indian Penal Code Amendment Act, 1882 (8 of 1882), s. 5, for "be less than a".

² Subs. by the Indian Penal Code Amendment Act, 1910 (3 of 1910) for the original section.

³ Subs. by the A. O. 1950 for "the Provinces" which had been subs. by the A. O. 1948 for "British India".

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(b) by a Court or tribunal ¹[in any Indian State acting under the general or special authority of the Central Government or of the [Crown Representative], of an offence which would, if committed in ²[the States], have been punishable under those Chapters of this Code with like imprisonment for the like term,

Chapter XII
or Chapter
XVII after
previous
conviction.

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shall be guilty of any offence punishable under either of those Chapters with like imprisonment for the like term, shall be subject for every such subsequent offence to ³~~transportation for life~~ imprisonment of either description for a term which may extend to ten years.]